GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3597 ANSWERED ON:13.02.2014 DISPLACEMENT OF TRIBALS Natarajan Shri P.R.;Tudu Shri Laxman;Vasava Shri Mansukhbhai D.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of tribal people displaced as a result of construction of canals, irrigation projects, dams and works related to the Army and mining during each of the last three years and the current year, Statewise;
- (b) the details of diversion of forest lands for the various projects during the said period and the number of adhivasi/ traditional forest dweller familes displaced thereby during the said period, State/ UT-wise; and
- (c) the steps taken/being taken by the Government to resettle/rehabilitate the said persons and the success achieved in this regard?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

- (a) to (b) Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Therefore, information regarding the number of tribal people displaced as a result of construction of canals, irrigation projects, dams and works related to the Army and mining as well as the details of diversion of forest lands for the various projects and the number of adhivasi/ traditional forest dweller families displaced is not being maintained at the Central Level.
- (c) To address. various issues related to land acquisition and rehabilitation & resettlement comprehensively, the Department has formulated a National Rehabilitation & Resettlement Policy, 2007 (NRRP-2007), which has come in to force with its publication in the Gazette of India.on 31st October, 2007. This policy has been circulated to various States/UTs for implementation. The provisions of the NRRP-2007 provide for the basic minimum requirements that all projects leading to involuntary displacement must address. However, the State Governments, Public Sector Undertakings or agencies, and other requiring bodies shall be at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007.

Further, to take care of all issues related to land acquisition & rehabilitation & resettlement, the Central Government has enacted the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The Act has come into force w.e.f. 01.01.2014.